

ITEM NO.63

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 595/2025 in C.A. No. 14604/2024

BIMALENDU PRADHAN

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

[ONLY CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024 IS LISTED
UNDER THIS ITEM]

WITH

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024 (III-A)
FOR INTERVENTION APPLICATION ON IA 13767/2026, FOR APPLICATION FOR
PERMISSION ON IA 13768/2026, FOR APPROPRIATE ORDERS/DIRECTIONS ON
IA 13769/2026, FOR EXEMPTION FROM FILING O.T. ON IA 13770/2026
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
92488/2026 FOR PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES ON IA 93584/2026
FOR EXEMPTION FROM FILING O.T. ON IA 93586/2026, IA No. 13768/2026
- APPLICATION FOR PERMISSION, IA No. 13769/2026 - APPROPRIATE
ORDERS/DIRECTIONS, IA No. 93586/2026 - EXEMPTION FROM FILING O.T.
IA No. 13770/2026 - EXEMPTION FROM FILING O.T., IA No. 13767/2026 -
INTERVENTION APPLICATION, IA No. 93584/2026 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 92488/2026 - PERMISSION
TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 01-04-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) : Mr. Karan Verma, AOR

**Mr. Tushar Jain, AOR
Mr. Pradul Singhal, Adv.
Ms. Kanika Gupta, Adv.**

**For Respondent(s) : Ms. Mithu Jain, AOR
Mr. Abhishek Kumar Singh, AOR**

**Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.
Mr. Ashish Singh, Adv.**

**M/S. Krishna & Nishani Law Chambers, AOR
Mr. Krishna M. Singh, Adv.
Mr. Siddhant Nath, Adv.
Mr. Bhavhiya Makhija, Adv.
Mr. Sudhindra Tripathi, Adv.
Mrs. Deepti Singh, Adv.**

**Item No.63.1 Mr. P.N. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh, Adv.
Mr. Abhinav J, Adv.
Mr. Kartik Arora, Adv.
Ms. Anamika Yadav, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024

1. The Chairman of Uttar Pradesh Avas Evam Vikas Parishad (Respondent No.10) shall remain personally present before this Court tomorrow i.e., 02.4.2026 at 10.30 A.M. with the current status report of the matter.

2. We would like to know what steps have been taken after

this Court's Order dated 27.01.2026.

3. Registry to inform the respondent No.10 accordingly at the earliest.

4. List the matter tomorrow i.e., 02.04.2026 at 10.30 A.M. as first matter on the board.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)